I. QUESTIONS
Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15
A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day’s sitting from the provisions of the Rule ‘Sittings of the Assembly’, indefinitely.

III. MOTION UNDER RULE 16
A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE


3. A MINISTER to lay on the Table the Town and Country Planning Department Notification No. 3984, dated the 7th March, 2012 regarding amendment in Haryana Development and Regulation of Urban Areas Rules, 1976, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.


5. A MINISTER to lay on the Table the Town and Country Planning Department Notification No. P.F.-36/29108, dated the 22nd January, 2013 regarding amendment in Haryana Development and Regulation of Urban Areas Rules, 1976, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.

6. A MINISTER to lay on the Table the Town and Country Planning Department Notification No. PF-51/14514, dated the 30th September, 2011 regarding amendment in Haryana Development and Regulation of Urban Areas Rules, 1976, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
7. A MINISTER to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2008-2009, as required under section 39 (2) of Water (Prevention and Control of Pollution) Act, 1974.

8. A MINISTER to lay on the Table the Annual Report of Haryana Forest Development Corporation Limited for the year 2008-2009, as required under section 619-A (3) (b) of the Companies Act, 1956.

9. A MINISTER to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2010-2011, as required under section 19-A (3) of the Comptroller and Auditor General’s (Duties, Powers and Conditions of Service) Act, 1971.

10. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31st March, 2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

11. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the year ended 31st March, 2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

12. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31st March, 2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

13. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March, 2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

14. FINANCE MINISTER to lay on the Table the Finance Accounts (Volume-I & II) for the year 2011-2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

15. FINANCE MINISTER to lay on the Table the Appropriation Accounts for the year 2011-2012 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

V. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES

1. THE CHAIRPERSON OF THE COMMITTEE ON SUBORDINATE LEGISLATION to present the Forty First Report of the Committee on Subordinate Legislation for the year 2012-2013.

2. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS to present the Sixty Eighth Report of the Committee on Public Accounts for the year 2012-2013 on the Reports of the Comptroller and Auditor General of India for the years ended (i) 31st March, 2007 (Civil), (ii) 31st March, 2007 (Revenue Receipts) and (iii) 31st March, 2008 (Revenue Receipts).


5. THE CHAIRPERSON OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES to present the Thirty Sixth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2012-2013.


VI. PRESENTATION OF PRELIMINARY REPORT OF THE COMMITTEE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT

THE CHAIRPERSON to present the Preliminary Report of Committee of the House to examine the Irregularities Committed by Trusts/Societies of family members of Shri Om Prakash Chautala, MLA.

ALSO to move that the time for the presentation of the final Report to the House be extended up to the last sitting of the next Session.
VII. LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No. 2) Bill, 2013. A MINISTER to introduce the Haryana Appropriation (No. 2) Bill; to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once; Also to move that the Bill be passed.

2. The Haryana Non-Biodegradable Garbage (Control) Amendment Bill, 2013. A MINISTER to introduce the Haryana Non-Biodegradable Garbage (Control) Amendment Bill; to move that the Haryana Non-Biodegradable Garbage (Control) Amendment Bill be taken into consideration at once; Also to move that the Bill be passed.

3. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2013. A MINISTER to introduce the Haryana Development and Regulation of Urban Areas (Amendment) Bill; to move that the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.

4. The Haryana Police (Amendment) Bill, 2013. A MINISTER to introduce the Haryana Police (Amendment) Bill; to move that the Haryana Police (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.

5. The Haryana Co-operative Societies (Amendment) Bill, 2013. A MINISTER to introduce the Haryana Co-operative Societies (Amendment) Bill; to move that the Haryana Co-operative Societies (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.

6. The Haryana Private Universities (Amendment) Bill, 2013 A MINISTER to introduce the Haryana Private Universities (Amendment) Bill; to move that the Haryana Private Universities (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.


SUMIT KUMAR, SECRETARY.